

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 593 of 2023**

**IN THE MATTER OF:**

Mursaleen

...Applicant

**Versus**

State of Haryana & Ors.

...Respondents

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**FILED BY**

**THROUGH**



**SAURABH RAJPAL AND VINAY KR. SINGH  
(ADVOCATES FOR RESPONDENT NO.18)**

**M/s M.P. TRADERS OFFICE:-D-206, 2<sup>ND</sup>**

**FLOOR, LAJPAT NAGAR I,  
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**PLACE – NEW DELHI**

**DATE - 17.03.2024**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 593 of 2023**

**IN THE MATTER OF:**

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**REPLY ON BEHALF OF RESPONDENT NO. 18 - M/S M.P. TRADERS  
TO THE ORIGINAL APPLICATION NO. 593 OF 2023**

**MOST RESPECTFULLY SHOWETH:**

1. That the captioned Original Application No. 593 of 2023 was filed by a person named Mursaleen *inter-alia* alleging of illegal mining of sand, bajri and in the district-Yamunanagar, Haryana. It was also alleged that illegal mining is going on in the absence of the valid Mining Plan, Replenishment Studies and Environmental Clearances (ECs) and CTO.
2. That this Hon'ble Green Tribunal *vide* order dated 06.10.2023, in pursuance to the above allegations as alleged by the Applicant, called for the report covering the points related to District Survey Report, Comprehensive Mining Plan, Replenishment Studies and defective Environmental Clearances (ECs) from the Respondent No. 6, State Level Environment Impact Assessment Authority (SEIAA), Haryana.
3. That on 20.12.2023 Respondent No. 6, State Level Environment Impact Assessment Authority (SEIAA), Haryana submitted an interim status report and sought further time to file a consolidated report. That this Hon'ble Court, after perusing the interim status

report which did not give any clear picture regarding the issues in hand, granted six weeks' time to file consolidated report.

4. That on 11.02.2024 Respondent No. 6, State Level Environment Impact Assessment Authority (SEIAA), Haryana submitted a consolidated report which clearly explains about the status of mining in the entire Yamunanagar, Haryana.
5. That in pursuant to above, the present Reply is being placed by the answering Respondent who has mining lease in the Yamunanagr, Haryana. The answering Respondent has carefully gone through the contents of the Original Application and consolidated Report. Further, after having read and understood the contents Original Application and consolidated Report, the Original Application does contain any facts and evidences qua the allegations made hence, the answering Respondent is filing the present Reply to bring out the true and correct facts and documents on record for the proper adjudication of the present issue in hand.
6. The answering Respondent denies each and every averment, allegation, contention and submission made by the Original Applicant in the captioned Original Application unless the same are specifically admitted herein below.
7. That the answering Respondent is engaged in the business of mining of sand over an area 77.25 hectares at the unit of Nagli Block Yamunanagar, YNR B-15 in the district – Yamunanagar, Haryana.

**PRELIMINARY SUBMISSION**

8. At outset, it is submitted that the present original application is barred by limitation by section 14 (3) under the NGT act, as the applicant has raised the various issues pertaining to environment qua several lease holders among which one of the leases is of the answering Respondent. It is submitted that the applicant by way of present original application has raised the issues qua the Letter of Intent, mining lease, mining plan, Consent to Operate, DSR, Replenishment Study, Environmental clearance and all these issues are barred by limitation as the present application is filed after six months from the date of the grant or from the date of cause of action. Moreover, applicant has not filed any application for condonation of delay with the original application, hence the present Application to be dismissed at the threshold.
9. It further submitted, that applicant herein has not annexed any document so as to substantiate its allegations made in the present application which shows the present application has been filed raising frivolous allegations so as to harass the answering respondent and several other similarly situated mine owners and thereby misusing the Judicial System.
10. It is further submitted, that the answering respondent herein is only involved in mining of sand for which all requisite permission as well as environmental clearance has been granted. Moreover, the allegation qua mining of Bajri or Gravel does not survive qua the answering Respondent as there neither there is permission of Bajri or Gravel in the lease area nor there is any permission take with regard to the same. Hence, the allegations qua the answering Respondent are frivolous and does not survive.

**HAVING VALID CONSENT TO OPERATE, ENVIRONMENTAL CLEARANCE AND OTHER REQUISITE PERMISSION:**

11. It is submitted that the Project Proponent/answering Respondent has valid Contract of Sand mining, Consent-to-Operate issued by Haryana State Pollution Control Board and Environmental Clearance granted by the Ministry of Environment, Forest & Climate Change (MoEF&CC) and all other requisite permission. The Project Proponent/answering Respondent has been following all the terms and conditions and requisite guidelines for the mining of Sand on the leased land in accordance with law.
12. It is most humbly submitted that the answering Respondent is duly complying with the terms and conditions of the Consent to Operate. Environment Clearance and operating mining as per the Approved Mining Plan.

**ISSUE WITH RESPECT TO REPLENISHMENT STUDY & MINING PLAN:**

13. It is submitted that from time to time at answering Respondent gets prepared the Mining Scheme and Progressive Mine Closure Plan from the certified person. At this juncture it is important to mention here that the first mining plan and progressive Mine closure plan of NAGLI Block/YNR B-15 for Minor mineral mines of the answering Respondent was approved *vide memo no DMG/Hr/MP/Nangli Block/YNR B-15/2016/927 dated 06-03-2017* by Director General, Department of Mines & Geology, Haryana.
14. It is further submitted that after the expiry of the first mining plan second Mining Scheme and Progressive Mine Closure Plan was prepared by Mr. S. N Sharma, a certified person to prepare Mining

Plan under Rule 22 C of the Mineral Concession Rules, 1960 (Revised 2016) and the same was approved vide **memo no DMG/HR/MP/Nangli YNR B-5/2022/6293-96** by the Director General, Department of Mines & Geology, Haryana on 11.10.2022. A copy of the relevant pages of the Mining Scheme and Progressive Mine Closure Plan vide **memo no DMG/HR/MP/Nangli YNR B-5/2022/6293-96** is annexed herewith and marked as **ANNEXURE R-1**.

15. It is submitted that the answering Respondent in accordance with the guidelines gets studied the replenishment of material in order to ascertain the quantity of material replenished. It is to note that a replenishment study of the material has been conducted for Pre-monsoon Period i.e. 08.06.2023 to 11.06.2023 & Post-monsoon Period i.e. 05.10.2023 to 10.10.2023 and a report of replenishment study has also been submitted to the Regional Officer, Haryana State Pollution Control Board, Yamunanagar (Haryana) on 15.11.2023.

A copy of the recent and relevant pages of the replenishment study of the material conducted for the Pre-monsoon Period i.e. 08.06.2023 to 11.06.2023 & Post-monsoon Period i.e. 05.10.2023 to 10.10.2023 is annexed herewith and marked as **ANNEXURE R-2**.

**MINING DONE WITHIN THE LEASED AREA**

16. It is worthwhile to submit here that at page no. 662 of the report dated 11.02.2024 filed by the Respondent No.6 which categorically mentioned that the mining activity is being done within the allotted lease area as per the DGPS demarcation area. The following extract

of the inspection report dated 11.02.2024 is quoted hereinbelow for ready reference;

| <b>Sr. No.</b> | <b>Name of Mining Block</b> | <b>Name of Allottee</b> | <b>Minerals allowed for excavation</b> | <b>Area (in Hec.) and depth of excavation allowed</b> | <b>Observation &amp; Remarks</b>   |
|----------------|-----------------------------|-------------------------|--|---|--|
| 2.             | Nagli Block<br>YNR B-15     | M.P. Traders            | Sand                                   | 77.25 ha<br>03 meter                                  | The team observed that the mining activity is operational within the allotted lease area (Khasra Numbers) as per DGPS demarcation. |

### **ISSUES RELATED TO DISTRICT SURVEY REPORT**

17. It is submitted that the mining allotted to the answering Respondent in accordance with the District Survey Report which was approved on 10.08.2017 and now the district administration has prepared the new DSR on 16.10.2023 and the same was placed on district website for inviting comments/objections of the general public and the new DSR will be finalized soon after rectifying/addressing the raised objections. The new DSR takes care of the lease granted vide the earlier DSR. Thus, the activity of new DSR is at the advance stage . Hence issue with respect to DSR does not have any relevancy herein. At this juncture it is important to reproduce here relevant paras of the Report dated 11.02.2024 filed by the Respondent no.6 (SEIAA) which talks about the DSR.

*“Further, it is submitted that DSR, Yamuna Nagar was first approved by Deputy Commissioner, Yamuna Nagar on dated 10.08.2017 and valid for 05 years (copy enclosed) after which the mining operations were commenced in the district. It is further submitted that the time period of the previous DSR has been expired & the district administration has prepared the new DSR on dated 16.10.2023 and the same was placed on district website for inviting comments/objections of the general public, wherein various objections have been raised by the general public and the new DSR will be finalized soon after rectifying/addressing the raised objections and operation of freshly granted mining blocks would be commenced after the new DSR is finalized”.*

**BRIEF FACTUAL BACKGROUND:**

18. That an auction notice bearing no. DMG/HY/e Auction/YNR/2015/4272 dated 08.08.2016 was issued by the State Government in order to obtain mining contracts of minor minerals mines of the district-Yamuna Nagar.
19. That on 30.08.2016 and 31.08.2016 an auction was held wherein answering Respondent offered the highest bid of Rs. 4,01,50,000/- (Four crore one lac fifty thousand only) per annum, against the Reserve Price of 4,00,50,000/- (Four crore fifty thousand only) per annum, for obtaining the Mining Contract of Minor Mineral Mines namely **“Nagli Block/YNR B 15”** for extraction of Sand having tentative area of 77.25 hectares.
20. That on 20.10.2016 the Director General, Department of Mines & Geology, Haryana issued a letter of intent to the answering

Respondent informing that the State Government had accepted the highest bid of Rs. 4,01,50,000/- (Four crore one lac fifty thousand only) per annum in respect of the above sand minor minerals mines for the period of the 10 years commencing from the date of issuance of the Environment Clearance.

A copy of the letter of Intent dated 20.010.2016 issued to answering Respondent is annexed herewith and marked as **ANNEXURE R-3**.

21. Thereafter answering Respondent moved an application for Environment Clearance hence on 09.04.2018 Environment Clearance, bearing **F. No. J-11015/214/2016-IA. II (M)** was granted by the Ministry of Environment, Forest & Climate Change Impact Assessment Division, Government of India to the answering Respondent with respect to the above said mining unit.

A copy of the relevant pages of the Environment Clearance, bearing **F. No. J-11015/214/2016-IA. II (M)** is annexed herewith and marked as **ANNEXURE R-4**.

22. That the answering Respondent from time to time, as and when required, used to apply for Consent to Operate before the Haryana State Pollution Control Board and Haryana State Pollution Control Board granted Consent-to-Operate to the answering Respondent with respect to the above said mining unit. The latest CTO was granted on 25.07.2022 by the Haryana State Pollution Control Board to the answering Respondent for the period of 01.10.2022 to 30.09.2024 with respect to the above said mining unit.

A copy of the relevant pages of the Consent to Operate bearing no. **HSPCB/Consent/:313100422YAMCTO7901663** is annexed herewith and marked as **ANNEXURE R-5**

23. That in view of the above facts and circumstances of the case and the answering Respondent has a good case on merits and the Original Applicant has made bald allegation without any proofs/evidence to substantiate its allegation hence, the present Original Application may be dismissed with cost as mere allegations have been made without any cogent proof qua the answering Respondent.

24. That the supporting Affidavit is being filed along with this Reply.

**FILED BY**

**THROUGH**



**SAURABH RAJPAL AND VINAY KR. SINGH  
(ADVOCATES FOR RESPONDENT NO.18)  
M/s M.P. TRADERS OFFICE:-D-206, 2<sup>ND</sup> FLOOR,  
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**PLACE – NEW DELHI**

**DATE - 17.03.2024**

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI  
ORIGINAL APPLICATION NO. 593/2023

**IN THE MATTER OF:**

MURSALEEN ...APPLICANT

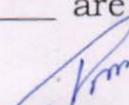
**VERSUS**

STATE OF HARYANA & ORS. ...RESPONDENTS

**AFFIDAVIT**

I, Vedpal Mandhan, S/o Man Singh, Aged About 54 Years, R/o Near Nirankari Colony, Karnal Road, Indri Karnal, Haryana- 132041, do hereby solemnly affirm and declare as under:

1. That I am the Respondent no.18 in the instant OA and I am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying Reply have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge and belief.
3. That the Annexures filed along with the Reply are true copy of their respective originals.

  
**DEPONENT**

**VERIFICATION**

Verified at \_\_\_\_\_, New Delhi on this day of March 2024 that the contents of my aforesaid affidavit are true and correct to my knowledge and belief. No part of it is false nor anything material has been concealed therefrom.

  
**DEPONENT**

**ATTESTED**

  
**Notary Public**  
**KARNAL**



## MINING SCHEME AND PROGRESSIVE MINE CLOSURE PLAN

Prepared under sub-rule 8 of rule 70 of Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012.)

### SAND MINE (MINOR MINERAL)

#### NAGLI BLOCK (YNR B-15)

Lease area:77.25ha, Lease Period- 10 years; Production –2.80 Million T/Annum)



APPLICANT  
M/S MP Traders, Karnal Road, Indri (Haryana)

PREPARED BY  
S.N. SHARMA RQP/DDN/0135/2001-A  
& D.C. Yadav RQP/HRY/DMG/2018/03  
House No. 282, sector 11-D,  
Faridabad (Haryana)

SUBMITTED TO THE DIRECTOR GENERAL, MINES & GEOLOGY HARYANA

(August-2022)

## LIST OF PLATES

| Plate. No. | Description   |
|------------|---|
| 1          | Location Plan   |
| 2          | Key plan  |
| 3          | Surface Geological plan and section                                 |
| 4          | Plan showing the position of Mine Workings at the end of Each Year. |
| 5          | Reclamation Map   |
| 6          | Environmental Plan  |



**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NAGLI BLOCCK / YNR-B-15 (77.25 ha)**

**PART -I**

**CHAPTER -I**

**REVIEW OF MINING PLAN**

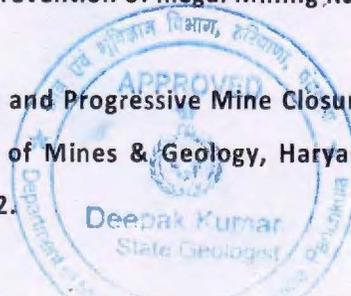
**Introduction**

M/S MP Traders, Near Nirankari Colony, Karnal Road, Indri (Haryana) was the highest bidder (Rs.04.015Crores) for the Sand Minor Mineral of NAGLI Block/YNR B-15 for which e-auction was held on 30.08.2016 and 31.08.2016. A Letter of Intent has been issued by the Director General, Mines & Geology Department, Haryana vide letter no DMG/Hy/Cont/Nagli Block/YNR B-15/2016/5414/dated 20.10.2016 for Mining Sand (Minor Mineral) in revenue village Nagli Block, over an area of 77.25 hectares in District- Yamuna Nagar , Haryana for a period of 10 years

**The first mining plan and progressive Mine closure plan of NAGLI Block/YNR B-15 for Minor mineral mines of M/S MP Traders, Near Nirankari Colony, Karnal Road, Indri (Haryana), was approved vide memo no DMG/Hr/MP/Nagli Block/YNR B-15/2016/927 dated 06-03-2017 by Director General, Department of Mines & Geology, Haryana, . The Environmental Clearance for the YNR B-15 Mine was granted vide letter no. F.No.J-11015/214/2016-IA.II (M) by MOEF, under the EIA notification, 2006.**

The mining activities started on 26<sup>th</sup> April 2018. Therefore Mining scheme is to be prepared and approved before the expiry of 5 years of the start of mining operations which endson 25<sup>th</sup> April 2023. Therefore a Mining Scheme is required to be prepared and got approved from DMG, Haryana as per the sub-rule 8 of rule 70 of Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012.

The objective of preparation of this Mining Scheme and Progressive Mine Closure Plan is to fulfill the conditions stipulated by the Department of Mines & Geology, Haryana required under Haryana Minor Mineral Concession Rules, 2012.



In view of the above applicant has approached and authorized us (S.N.Sharma QP & D.C.Yadav RQP/DMG/HRY/2018/03, # House NO.-282; Secror-11D, Faridabad (Haryana) Mail id - [dcyadav747@gmail.com](mailto:dcyadav747@gmail.com) ; Contact No.9416214247) a Recognized Qualified Person having

**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NANGLI BLOCCK / YNR-B-15 (77.25 ha)**

Registration No. RQP/DMG/HRY/RQP/2018/-03) to prepare the "Scheme of Mining along with progressive mine closure plan ".Therefore a mining scheme under sub-rule 8 of rule 70 of Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012 is being prepared.

**1.0 REVIEW OF MINING PLAN**

1.1. Name of the mine: Sand quarries of Nangli Block/YNR B-15 District -Yamuna Nagar(Haryana)

1.2 Particulars of approval of mining plan (under MCR or MCDR, indicate approval letter No. and date:

The mining plan was prepared under rule 70(1) of Haryana Minor Mineral Concession Rules 2012 and was approved vide letter No. DMG/Hr/MP-/Nangli Block/YNR-B-15/2016/927dated 06-03-2017

1.3 Date of commencement of mining operations:-

The mining activities were started in 26<sup>th</sup>April-2018 and since then the workings are continued.

1.4 A review of compliance position of salient features of the mining plan including conditions and stipulations imposed, if any, on year wise basis.

During all these years the mining and other allied activities were undertaken as per the approved mining plan/ scheme of mining. No specific conditions were imposed while approving the first mining plan. The mining plan was followed in the field as per the approval by the Director General Department of Mines & Geology Haryana.

**1.5.0 Important chapters of the approved mining plan/ Mining scheme are reviewed and deviation and justification area as follows:-**

1.5.1. **Geology & Exploration:** As the reserves are very well established for river sand..No exploration was proposed in the last mining plan. The area is prominently marked by river sand which is replenished every year due to arrival of new sediments.Therefore



**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NANGLI BLOCCK / YNR-B-15 (77.25 ha)**

no such exploration was carried out during the plan period except the replenishment study every year before and after the monsoon season.

**1.5.2 Mine Development**

As per detailed proposal under approved mining plan, the development work was to be carried out to produce targeted year wise production of mineral. The mining and development works were proposed by developing the mine from top downward by forming proper benches. The mine was developed in a systematic manner by mining from top downwards. It was proposed to develop the mine by light weight excavators/JCB for extraction. Mineral was proposed to be mined/ removed in 3.0 m layer only forming one bench. This is as per the digging depth of the equipments. The same is followed in the field. Mineral is loaded in trucks of 25 tons capacity. Trucks and equipments are on hire basis. There is no OB or waste generation as the sand is exposed in the river bed. Bench I advances parallel to the banks of the river. Height of bench is kept 3.0 m. Width of the bench around 20.0 m. Workings were proposed to be restricted within the lease area/ khasra as per the description report given by Mining Department. Mining activities will be carried out in a manner so that there is no obstruction to the movement of water flow, if any, during rainy season. The bench is more or less in the form of slices/ strips parallel to the banks of the river. Roads in the lease area for the movement of loaded trippers/ trucks have slopes more than 1 in 20. However; movement of trucks after mineral loading is towards both sides through approach roads connecting to tar roads. Every block has its own approach roads, well connected to main highways. No processing of mineral is done as was proposed in the mining plan.



**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NANGLI BLOCCK / YNR-B-15 (77.25 ha)**

The lease holder produced and dispatched the following quantities of mineral from the mine:-

| Year            | Year         | Production of Mineral Proposed in the last Mining plan in MT/year | Actual production of mineral during plan period In MT |
|-----------------|--------------|---|---|
| 1 <sup>st</sup> | 4/18 to 4/19 | 28,00,000   | 771862  |
| 2 <sup>nd</sup> | 5/19 to 4/20 | 28,00,000   | 473397  |
| 3 <sup>rd</sup> | 5/20 to 4/21 | 28,00,000   | 1528458   |
| 4 <sup>th</sup> | 5/21 to 4/22 | 28,00,000   | 1415510   |
| 5 <sup>th</sup> | 5/22 to 4/23 | 28,00,000   |   |

The average yearly production for the last 5 years comes out to be about 1050,000 MT or 1.05Million MT

**1.5.2 Generation of soil and overburden during plan period**

The following quantities of soil and OB was handled during plan period

| Year            | Top Soil | Overburden |
|-----------------|----------|------------|
| 1 <sup>st</sup> | 0        | 0.0        |
| 2 <sup>nd</sup> | 0        | 0.0        |
| 3 <sup>rd</sup> | 0        | 0.0        |
| 4 <sup>th</sup> | 0        | 0.0        |
| 5 <sup>th</sup> | 0        | 0.0        |

No Soil is generated during plan period as there is no soil/OB of any kind in the deposit. Surface and geological plan plate no.3. There was nothing waste in the mine. Entire mineral produced was salable.



**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NANGLI BLOCCK / YNR-B-15 (77.25 ha)****1.5.3 A forestation**

It was proposed in the last approved mining Plan to plant 5000 No of plants annually. The applicant has planted 26270 nos. of plants, out of which 24160 No's .of plants are surviving @92%.

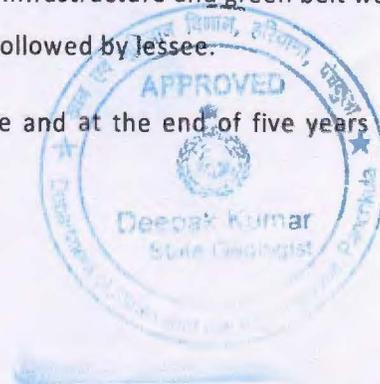
The year wise plantation proposed in the scheme of mining and actually planted is as follows:-

| Year            | No. of plants proposed in the mining plan | No. of plants actually planted | Plants actually surviving |
|-----------------|---|--------------------------------|---------------------------|
| 1 <sup>st</sup> | 1000                                      | 3000                           | 2590                      |
| 2 <sup>nd</sup> | 1000                                      | 7400                           | 7250                      |
| 3 <sup>rd</sup> | 1000                                      | 4000                           | 3750                      |
| 4 <sup>th</sup> | 1000                                      | 11870                          | 10570                     |
| 5 <sup>th</sup> | 1000                                      | 0                              | 0                         |
|                 | <b>5000</b>                               | <b>26270</b>                   | <b>24160</b>              |

1.5.4 Financial Assurance: It was proposed in the first mining plan, as per agreement condition, it was proposed to deposit fund in Joint account of Government against reclamation and rehabilitation. The same is followed by lessee and there was no deviation noticed from original proposal. As per Haryana Minor Mineral Concession, Stocking, Transportation of minerals and prevention of illegal Mining Rules-2012, lessee is required to deposit @ Rs 15000/per ha for the broken area/used area against the financial assurance. It was proposed to deposit the financial amount in advance. The following were the proposals for land use in the last mining plan for the purpose of financial assurance.

Review of Financial assurance. It was proposed to restrict the mining operations in 58.71 ha area for mining. Same was followed during the plan period. Infrastructure and green belt was proposed outside the lease area and the same was continued & followed by lessee.

There is no deviation of land use at the start of mine and at the end of five years plan period proposed in the first mining plan.



**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NANGLI BLOCCK / YNR-B-15 (77.25 ha)**

**1.5.5 CSR and EMP activities proposed during the plan as advised by EC committee and actually done are as under:**

It was proposed in the last mining plan/during the clearance of EC that proponent will make budgetary provisions for EMP measures, CSR, R&R plans, wildlife conservation plan etc. as detailed below:

| Sr No | Description  | 1 <sup>st</sup> Year | 2 <sup>nd</sup> Year | 3 <sup>rd</sup> Year | 4 <sup>th</sup> Year | 5 <sup>th</sup> Year |
|-------|--|----------------------|----------------------|----------------------|----------------------|----------------------|
| 1     | Health check up camps                                | 1.50                 | 1.5                  | 1.75                 | 1.75                 | 1.75                 |
| 2     | Insurance cover of workers                           | 2.0                  | 2.00                 | 2.00                 | 2.50                 | 3.00                 |
| 3     | Assistance to local schools, scholarship to students | 1.50                 | 1.00                 | 1.75                 | 2.00                 | 2.00                 |
| 4     | Sanitations and drinking water facilitates           | 1.75                 | 1.75                 | 1.75                 | 1.75                 | 1.75                 |
| 5     | Vocational training to persons for income generation | 0.75                 | 0.75                 | 0.75                 | 0.75                 | 0.75                 |
| 6     | Assistance to self help groups                       | 1.00                 | 1.50                 | 2.00                 | 2.00                 | 2.00                 |
| Total |  | 8.5                  | 8.50                 | 10.00                | 10.75                | 11.25                |

Against the above proposals, proponent has done very good work for Village development, Education, Sanitation, assistance during Covid-19, green belt development and R&R plan in a very systematic and responsible way. Details of actual expenditure done against various heads during the plan period are as under:

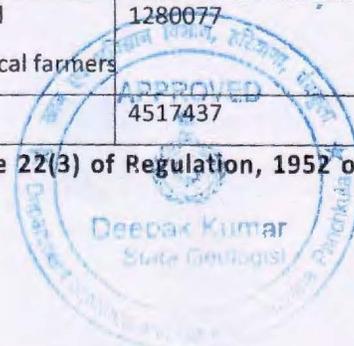
**Expenditure towards CSR/ESC/EMP measures**

| Sr.no | Details of expenditure heads              | Amount (Rs) |
|-------|---|-------------|
|       | 1-4-18to31-03-19                          |             |
| 1     | Environment protection encouragement Exp. | 48600       |
| 2     | Road construction                         | 1500000     |
| 3     | Tree plantation                           | 124000      |
| 4     | Water cooler donation                     | 65280       |

**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NANGLI BLOCCK / YNR-B-15 (77.25 ha)**

|   |   |         |
|---|---|---------|
| 5 | Health checkup camps, blood donation etc  | 142140  |
|   | Total   | 1880020 |
|   | 1-4-19to31-03-20  |         |
| 1 | Environment protection encouragement Exp.   | 54000   |
| 2 | Road construction   | 1550000 |
| 3 | Tree plantation   | 184600  |
| 4 | Donation of steel benches in Govt school.   | 89020   |
| 5 | Health checkup camps, blood donation etc  | 185240  |
|   | Total   | 2062860 |
|   | 1-4-20to31-03-21  |         |
| 1 | Environment protection encouragement Exp.   | 171580  |
| 2 | Road construction   | 2155172 |
| 3 | Tree plantation   | 303200  |
| 4 | Donation for COvid-19 relief fund.  | 100000  |
| 5 | Health checkup camps, blood donation etc  | 114920  |
| 6 | Contribution in Mining Deptt ( Bolero BS6)  | 815000  |
| 7 | Education and first aid   | 420000  |
|   | Total   | 4079872 |
|   | 1-4-21to31-03-22  |         |
| 1 | Environment protection encouragement Exp.   | 367412  |
| 2 | Road construction   | 1724138 |
| 3 | Tree plantation   | 347300  |
| 4 | Donation for Covid-19 relief fund.  | 14830   |
| 5 | Health checkup camps, blood donation etc  | 153130  |
| 6 | Education and first aid Consultancy   | 615000  |
| 7 | For stone pitching to save the agriculture land<br>and temporary bridge on River Yamuna for local farmers | 1280077 |
|   |   | 4517437 |

**Prohibitory orders under Metalliferous Mines sub Rule 22(3) of Regulation, 1952 or any other Regulations by DGMS, Ghaziabad Region if any.**



**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NANGLI BLOCCK / YNR-B-15 (77.25 ha)**

The applicant has worked the mine in systematic manner and no such prohibitory orders were ever imposed during the plan period by Authority

**CHAPTER-2****PROPOSAL UNDER SCHEME OF MINING FOR THE NEXT FIVE YEARS**

|     |  |  |                                   |
|-----|--|--|-----------------------------------|
| 2.1 | Name & address of the Applicant  | M/S MP Traders, Near Nirankari Colony, Karnal Road, Indri (Haryana)                          |                                   |
| 2.2 | Status of the Applicant  | The applicant is a Pvt. Ltd Company  |                                   |
| 2.3 | Mineral which the Applicant Intends to mine/ lease granted               | Sand Minor Mineral   |                                   |
| 2.5 | Period for which the mining Lease was granted                            | 10years i.e. 09-04-2018, the date of grant of Environmental Clearance by competent authority |                                   |
| 2.6 | Name, Address and Registration Number of RQP Preparing Mining Plan       | Name   | S.N.Sharma ( QP) & D.C. Yadav RQP |
|     |  | Address  | # 282, Sector 11-D Faridabad      |
|     |  | Mob. NO  | +91-9416214247,                   |
|     |  | E-mail   | dcyadav747@gmail.com              |
|     |  | RegdNo.  | DMG/HRY/RQP/2018/03               |
| 2.7 | Date of Expiry of 5 years period for which approved on the last occasion | Approved vide letter no.DMG/HY/06-03-2017  |                                   |
| 2.8 | Date of approval Environment clearance( EIA/EM P)                        | 09-04-2018   |                                   |



**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NAGLI BLOCCK / YNR-B-15 (77.25 ha)**

Mining Lease of Sand (Minor Mineral) over an area of 77.25 ha is located in Yamunanagar in the khasra nos as detailed under for the extraction of Sand (River Bed); A general location and vicinity map are attached as Plate no.1

| Name of Block            | Nme of Village | Detailsof Khasra No/KilaNos   | Area of block in ha |
|--------------------------|----------------|---|---------------------|
| Nagli Block/<br>YNR B-15 | Nagli          | 1//18min, 19,21,22,23min,5//1, 2, 3min,8min,9,10,11,12,13min,18min,19,20,21,22,23min,6//5,6,15,16,25,11//5,6,14,15,16,17,18,19,20min,21,22,23,24,25, 12//1,2,9,10,11,12m,19m,20,21,22m,21//1,2m,9m,10,11,20,21,22/1 to 25.23//4m,5,6,7m,14m,15,16,17m,24m,25.28//4m,5,6,7m,14m,15,16,17m,24m,25.29//1 to 25,30//1,10,11,20,21.37//1,10,11,20,21m,38//1 to 24,25.39//4,5,6,7,8m,12m,13,14,15,16,17,18,19,20m,21,22,23,24,25,40//16m,17m,24,25,.41//15,42//1 to 9,10,12,13 to 17,18,24,25,43//1,2,3,4,8,9,10,11,12,20,19,21,44//1,45//5 | 77.25               |

Key plan: key plan on 1: 50,000 scales covering an area in a radius of 5 km showing salient features as per Rule 28(5) (a) of MCDR, 1988 has been prepared on Topo sheet (Plate no. 2) The area is marked on the enclosed key map. The deposit lies between Latitudes detailed as under. (Plate no. 2)

Mining area is shown on the Key Plan. Topo sheet is enclosed as **Plate – 02.**

**Co-ordinates of the lease area pillars is as under**

| Pillar No. | Co-ordinates                |
|------------|-----------------------------|
| A          | N 29°58' 29" E 77°13' 47"   |
| B          | N 29°58' 30" E 77°13' 50.5" |
| C          | N 29°58' 16" E 77°13' 48.5" |
| D          | N 29°58' 02" E 77°13' 46"   |
| E          | N 29°58' 02" E 77°13' 45"   |
| F          | N 29°57' 38" E 77°13' 45"   |
| G          | N 29°57' 24" E 77°13' 37"   |
| H          | N 29°57' 38" E 77°13' 13"   |



**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NANGLI BLOCCK / YNR-B-15 (77.25 ha)**

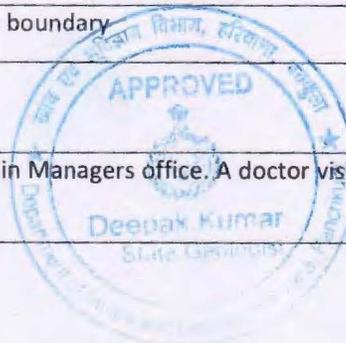
|   |                           |
|---|---------------------------|
| I | N 29°57'40" E 77°13'20.5" |
| J | N 29°57' 46" E 77°13' 27" |
| K | N 29°58' 06" E 77°13' 28" |
| L | N 29°58' 10" E 77°13' 32" |
| M | N 29°58' 10" E 77°13' 39" |
| N | N 29°58' 15" E 77°13' 43" |
| O | N 29°58' 15" E 77°13' 42" |
| P | N 29°58' 25" E 77°13' 42" |

**Infrastructure facilities are as detailed below**

|  |  |
|--|--|
| <b>Nearest railway station</b>           | Yamunanagar Railway station  |
| <b>Police station</b>                    | Yamunanagar  |
| <b>Post office</b>                       | All the nearby villages  |
| <b>Medical facilities</b>                | Yamunanagar  |
| <b>Electricity</b>                       | Electrical supply is available in all nearby villages.   |
| <b>Education facilities</b>              | Most of the nearby villages have secondary schools and for higher education institutes are available at Chhachroli, Jagadhri, Yamunanagar and, Kurukshetra,  |
| <b>Mode of transportation of mineral</b> | Sand (Minor Mineral) will be transported by trucks. Loaded trucks will travel on Kuccha road made for plying of trucks. No. of such temporary road will provide access to the river bed and the movement of loaded trucks. As the mining area is spread over an area of 77.25ha working will be carried out in River bed. Each block has its outlet meeting the tar road on the nearby villages and from where the mineral is sent to various destinations. Similarly, mineral will be transported on the other side through approach roads which finally merge with tar roads for final destinations. |
| <b>River/ canal/ port</b>                | Yamuna.  |

**Infrastructure developed in the mine is as under.**

|  |  |
|--|--|
| Mine office, Rest shelter and first aid station and security Guard Rooms | Developed  |
| Weigh bridge   | Installed out of lease boundary  |
| Store room/ servicing and maintenance of vehicles                        | Developed  |
| Medical facilities   | First aid room setup in Managers office. A doctor visits the site as and when required |



**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NANGLI BLOCCK / YNR-B-15 (77.25 ha)**

**(Annexure-1)**

**CONSENT LETTER FROM APPLICANT**

The Mining Scheme & Progressive Mine Closure Plan in respect of Sand Minor Mineral Mines in Village Nagli over an area of 77.25 hectares in District- Yamunanagar State –Haryana of M/s MP Traders, Near Nirankari Colony, Karnal Road, Indri (Haryana) is being prepared by S.N. Sharma bearing registration no. RQP/DDN/0135/2001-A & D.C.Yadav RQP/HRY/DMG/2018/03

We request The Director Mines and Geology, Haryana to make further correspondence regarding modification of the mining plan with the said RQP on the following address:-

S.N. Sharma

RQP/DDN/0135/2001-A.

First Floor, 282 sector 11 D, DLF , Faridabad -114206 ( Haryana)

(09560848579) snsharma@jbbtechnocrat.com

I also authorize S.N. Sharma to make correspondence with your office.

I hereby undertake that the Mining Scheme in respect of this area prepared by RQPs be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

This is to declare that the Mining Plan & Progressive Mine Closure Plan complies all statutory Rules, Regulations, orders made by the Central or State Government, statutory organizations, court etc. have been taken into consideration and wherever any specific permission is required the lessee will approach the concerned authorities. It is also undertaken that all the measures proposed in the Progressive Mine Closure Plan will be implemented in a time bound manner as proposed.

Place:-

Date :-

SIGNATURE OF APPLICANT



**MINING SCHEME & PROGRESSIVE MINE CLOSURE PLAN NAGLI BLOCCK / YNR-B-15 (77.25 ha)****CERTIFICATE**

I, S.N.Sharma, duly recognized qualified person to prepare Mining Plan under Rule 22 C of the Mineral Concession Rules, 1960 (Revised 2016) has prepared the Mining Scheme of Sand ( Minor Mineral)Nagli Block (YNR-B-15) over an area of 77.25 hectares of M/s MP Traders, Near Nirankari Colony, Karnal Road, Indri (Haryana). The various data and write up enclosed have been complied and verified by us. The working plan and all other details given in the plan have been prepared under my guidance and duly verified by me. The mining plan and progressive mine closure plan complies all statutory rules , regulations , orders made by the Central or State Government, statutory organizations, court etc. have been taken into consideration and wherever any specific permission is required the lessee will approach the concerned authorities

S.N. Sharma

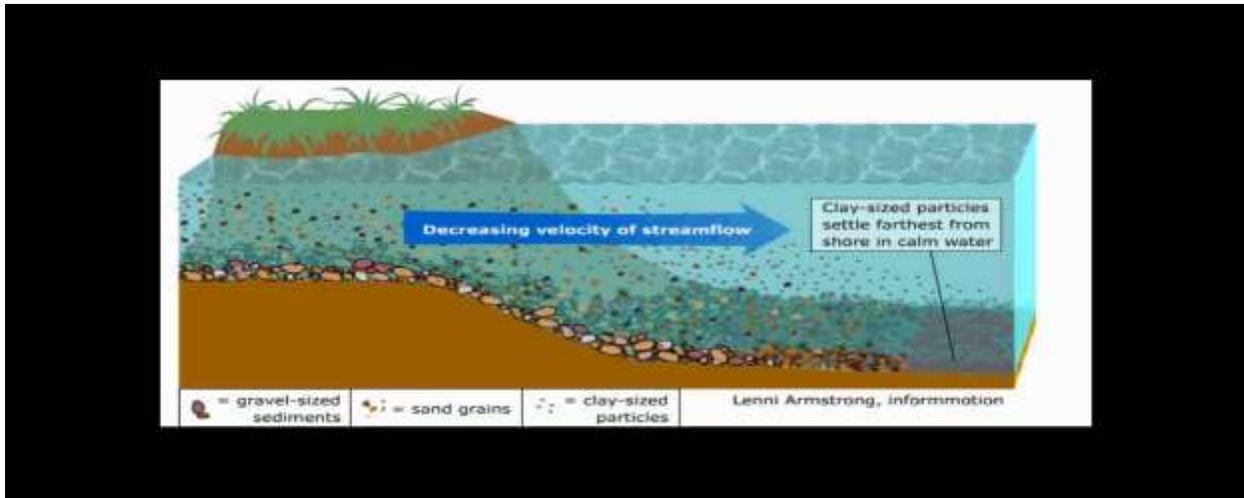
RQP/DDN/0135/2001-A.



# REPLENISHMENT STUDY REPORT FOR SAND MINE (MINOR MINERAL)

NAGLI BLOCK- (YNR B-15)

{Lease Area: 77.25 Ha, Production Capacity: 22.40 Lac T/Annum}  
PERIOD: 2023 (Pre-Monsoon: June-2023 & Post-Monsoon-Oct-2023)



**PREPARED BY:** JBB TECHNOCRAT PVT LTD, NCR REGION, FARIDABAD, HARYANA (DECEMBER-2022)  
{CIN No. 06AVPAS5608RIZZ}  
(Waste Management, Environment and Mining Solutions Consulting)  
ISO: 9001:2015 Certified  
[www.jbbtechnocrat.com](http://www.jbbtechnocrat.com) ( 15<sup>th</sup> November, 2023)

## SUBMITTED TO:

**REGIONAL OFFICER,  
HARYANA STATE POLLUTION  
CONTROL BOARD, YAMUNANAGAR  
(HARYANA)**

## SUBMITTED BY:

**M/S M.P.TRADERS, Near Nirankari  
Colony, Indri  
District : Yamunanagar (Haryana)**

Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)

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**SUBJECT: REPORT ON REPLENISHMENT STUDY FOR RIVER BED MINING  
PROJECT OF MINOR MINERAL SAND OF NAGLI BLOCK-B-YNR-15,  
YAMUNANAGR (HARYANA) OF M/S MP TRADERS FOR THE PERIOD OF 2023**

**References:**

- a) Environmental Clearance vide letter no. F.No. J-11015/214/2016-IA.II(M) dated 09<sup>th</sup> April, 2018
- b) Mining Scheme & Progressive Mine Closure Plan approval vide Memo No. DMG/HY/MP/Nagli Block YNR-15/2022/6296 dated 11.10.2022

**1) The Project :**

M/s M.P. Traders, (Shri Vedpal Mandhan), Near Nirankari Colony, Indri, District:Yamunanagar (Haryana) owns mining lease hold area of Sand (Minor Mineral) of 77.25 hectares with proposed production capacity of 22.4 Lakh TPA (ROM). The mine lease area is located at Nagli Block, Yamuna Nagar B-15, Tehsil Radaur, District :Yamuna Nagar, State : Haryana. The mine lease area lies on river bed of Yamuna River.

The co-ordinates of Mine Lease area are- latitude and longitude: Pillar No. A-N 29° 58' 29" E 77° 13' 47" Pillar No. B -N 29° 58' 30" E 77° 13' 50.5" Pillar No. C- N 29° 58' 16" E 77° 13' 48.5" Pillar No. D- N 29° 58' 02" E 77° 13' 46" Pillar No. E- N 29° 58' 02" E 77° 13' 45" Pillar No. F- N 29° 57' 38" E 77° 13' 45" Pillar No. G- N 29° 57' 24" E 77° 13' 37" Pillar No. H- N 29° 57' 38" E 77° 13' 13" Pillar No. I- N 29° 57' 40" E 77° 13' 20.5" Pillar No. J- N 29° 57' 46" E 77° 13' 27" Pillar No. K- N 29° 58' 06" E 77° 13' 28" Pillar No. L- N 29° 58' 10" E 77° 13' 32" Pillar No. M- N 29° 58' 10" E 77° 13' 39" Pillar No. N- N 29° 58' 15" E 77° 13' 43" Pillar No. O- N 29° 58' 15" E 77° 13' 42" Pillar No. P- N 29° 58' 25" E 77° 13' 42"

**2) Objective for Replenishment Study**

The requirements of the “Replenishment Study” as per the terms of EC letter are as below :Sr. No, 8 of EC :The proponent submitted that before starting the mining operation, initial level(baseline data) of the mining site will be taken, for this purpose section will be cut at30 meter interval along the length of the river and at each section line levels will be taken at an interval of 5-20 meters depending on the width of the river. The proponent submitted

Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)

that the baseline data so collected will be submitted to the Ministry within one month of the grant of EC. The proponent submitted that for annual replenishment study reputed institute/Government agency will be engaged. Additional Conditions of EC (A-vi) :The Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production river Bank erosion and maintenance of Road etc. The proponent should carry out replenishment study annually to ascertain the quantity of material replenished and production should not be more than the quantity replenished. In case the material replenished is more than the quantity mentioned in this Environmental Clearance then quantity that can be excavated is limited to 22.4 Lakh TPA (ROM). The proponent will submit the replenishment study report to Regional Office, MoEF&CC every year. The proponent should carry out a comprehensive replenishment study considering data collected at same location and at same time for at least three years and same needs to be submitted to Regional Office, MoEF & CC after every three years;

### 3) Period of Replenishment Study (2022)

- a) The Pre-monsoon Period: 8 to 11<sup>th</sup> June- 2023
- b) The Post-Monsoon Period : 5 to 10<sup>th</sup>October-2023

### 4) Need for present Annual Replenishment Study

- As per Additional Conditions of EC (A-vi) , the Project Proponent should carry out replenishment study annually to ascertain the quantity of material replenished.
- The proponent will submit the replenishment study report to Regional Office, MoEF & CC every year. The proponent should carry out a comprehensive replenishment study considering data collected at same location and at same time for at least three years and same needs to be submitted to Regional Office, MoEF & CC after every three years;

4a) To fulfill to objective of the replenishment study and to comply with the terms of Environmental Clearance (EC) letter conditions the Project Proponent constituted “Monitoring Committee” of following experts for this purpose :

- i) Dr. S.N. Sharma : Mining Expert
- ii) DC Yadav Sr. Geologist

Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)

- iii) Yogeshwar P Mishra : Environmental Expert cum Drone Survey expert
- iv) Arafat Khan : GIS cum Survey Expert
- v) Sudhir Kumar : MIS/GIS Engineer
- vi) RK Srivastva : Mine Manager

## 5. Software & Equipment Deployed

### Equipment:

- GPS
- Drone

### Software:

- Drone Mapper (Software)
- DJI Mavic GPS & Glonass Based Software
- Arc Gis 10.8 (Software)
- AutoCAD 2011 (Software)

In addition to above, Project Proponent (M/S MP Traders) appointed M/S JBB Technocrat Private Limited, Faridabad (Haryana), an Environmental Consulting Company for undertaking

- a) Pre-monsoon survey and replenishment study
- b) Post-monsoon survey and replenishment study
- c) To prepare composite sections of pre and post monsoon survey findings
- d) To calculate the volume of sand replenished during study period.
- e) Finally to prepare “Replenishment Study Report” and to submit it to the Regional Office, MoEF&CC.

## 6. Replenishment Study

### 6.1 General Introduction:

**Sediment** is a naturally occurring material that is broken down by processes of weathering and, erosion and is subsequently transported by the action of wind, water, or ice or by the force of [gravity](#) acting on the particles

Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)

Sand is an essential minor mineral used extensively across the country as a useful construction constituent and variety of other uses in sports, agriculture, glass making (a form of sand with high silica content) etc. It is common knowledge that minerals are Non-renewable but this form of mineral naturally gets replenished from time to time in a given river system and is very much interrelated to the hydrological cycle in a river basin. But its over-exploitation and indiscriminate mining supersedes replenishment & optimum extraction is overtaken by profits, extraction has exceeded its replenishment rate and it neglects laws of mineral conservation.

The Rivers originating from the Himalayas bring with them lots of aggregate materials whereas as they move downstream, only finer elements / minerals like sand are found in abundance. Rivers also act as natural administrative boundaries among the states and this gives rise to improper and unclear demarcation of boundaries as the river keeps changing its course from time to time thereby unclear administrative controls and mechanisms becomes a point of excuse for administration for any illegal activity taking in this disputed area. River Yamuna near Dakpathar barrage leaves Uttarakhand and enters Himachal Pradesh.

The YAMUNA RIVER is the biggest tributary of the river Ganga in North India. Its source in the Yamunotry glacier at an elevation of 6387 mtrs on South western sides of Banderpooch crests in the lower Himalayan ranges. The overall span of the Yamuna river is 1376 Kms (855 miles) with catchment area of 366223 square km (141,399 square km). This encompasses 40.2 % of the whole Ganga valley, prior to joining Ganga at Triveni Sangam in Allahabad (UP)

#### **Itinerary of Yamuna River:**

The river passes through many states such as Utrrakhand, UP, Haryana, going across to HP and then Delhi. With yearly discharge of around 10,000 cubic billion meters (cbm) and consumption of 4400 cbm (of which irrigation comprises 96%), the river represents above 70% of water provision of Delhi. Yamuna water are fairly good quality for its entire span from Yamunotri in Himalayan ranges to Wazirabad in Delhi, the length of which is around 375 Kms..

#### **Itinerary of Drainage area of Yamuna:**

The origin of Yamuna is situated in the Yamunotri glacier at an elevation of 6387 mtrs on SE sides of Banderpooch crests, which are located in the Mussoorie range of lower Himalayan range in Utrrakashi district of Utrrakhand, to the North of Haridwar. From this place Yamuna

Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)

runs to South around 200 Kms across the Shivalik mountain ranges and lower Himalayan ranges.

A significant portion of its beginning of Drainage basin (with total area of 2320 square km) is situated in HP and a major tributary sapping the upper drainage basin in the Tons, which is also biggest and most extensive tributary of the Yamuna. Other tributaries in the area are the Rishi Ganga, Giri, Hanuman Ganga, Kunta & Bata, which sap the upper drainage basin of the huge Yamuna river. Subsequently, the river moves down the terrains of Doon basin at DakPathar close to Dehradun, in this place water is redirected into a channel for the purpose of electricity generation. Once it goes across the sikh religious place of Ponta Sahib, the river arrives at Tajewala in the Yamunanagar district of Haryana where a dam was constructed in 1873. This dam is the origin of the two major channels or water courses – Eastern Yamuna Canal and Western Yamuna Canal and both drain in UP & Haryana.

The Western Yamuna Canal (WYC) traverses Karnal, Yamunanagar and Panipat prior to arriving at the Haiderpur water treatment plant, which provides a portion of municipal water provisions of Delhi. The Yamuna also forms natural boundary between the states of Uttarakhand & HP and also amid the states of UP and Haryana.

Together with the Ganga to which it flows almost parallel once it meets the Indo-Gangetic plateau, the biggest Alluvial productive area in the World, it forms the Ganges-Yamuna Doab are stretched across 69,000 square Km which is 33% of the whole area.

Drainage system is the pattern formed by streams, rivers and lakes in a drainage basin. In a drainage system, streams or rivers always connect together to form networks. Many factors such as topography, soil type, bedrock type, climate & vegetation cover influence input, output and transport of sediment and water in a drainage basin (Charlton, 2008). These factors also influence the nature of the pattern of water bodies (Twidale, 2004). As a consequence, drainage pattern can reflect geographical characteristics of a river network to a certain extent. There are several types of drainage pattern. So far, much research has been done on the description of drainage patterns in geology and hydrology (e.g. Howard, 1967; Lambert, 1998; Twidale, 2004; Pidwirny, 2006).

## **6.2 Physiography:**

The area forms a part of the Indo-Gangetic plains and exhibit flat terrain with general slope from north to south. The area is devoid of any prominent topographic features. However, a natural

Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)

depression exists in north & northwest of Gohana(29°08'22"N & 76°42'55"E). The maximum elevation of the plain is 230m above mRL. Topographically the district can be divided into the following units.

Active flood plains along the present day course of the river Yamuna in eastern part of the district. These are generally bordering the active flood plains and are wider, low lying flat tracts.

### **6.3 Drainage:**

The Yamuna which marks the eastern boundary of the Haryana State as well as Sonapat district provides the major drainage in the area. The River Yamuna emerges from Yamnotri off the Bansur-Punch glacier in Tehri Garhwal district of Uttarakhand at an elevation of 6330 meters. It emerges into the plains from the foothills at Kalesar just north of Tajewala. The area constitutes alluvial plain without any conspicuous topographical features and forms a part of the vast Indo-Gangetic plain. The general slope of the area is southwards.

The Yamuna Rivers are plays an important role for the nation and provide water required by various sectors such as irrigation, drinking, recreation and industrial requirements etc. Besides, mining activities are also being carried out in the rivers for the developmental process. Dredging (remove of excess sand and stone from river bed) of the river helps to maintain the carrying capacity and provides protection from flooding during monsoon season. Further, continuous flow of river is essential for ecological and economic needs such as irrigation and biodiversity etc. Drainage study of the river helps to understand potential carrying capacity of water during pre-monsoon & post monsoon season which is generated from rainfall in the watershed and quantity of dredging of rivers under mining affected areas.

### **6.4 Sedimentation. Assessment and Infrastructure**

Dandy & Bolton formula is often used to check whether the sedimentation yield exceeds the replenishment rate but the whole question is whether there is adequate monitoring of the river basin, the answer is no as hydrological stations are sparsely spread. The formula uses catchment area and mean annual runoff as key determinants to give a yield value. It does not differentiate in basin wide smaller streams and their characteristics. CWC distinguishes river basins as classified and non-classified, as per the latest hydrological data for unclassified River basins; there are 122 GDSW (Gauge, Discharge, Sediment & Water Quality) sites in 12 such basins, the number was 147 in 2005. This brings in context the whole issue of scientific mining, thereby

Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)

indicating that the monitoring of sediment yield in rivers / streams within the river basins is essential to arrive at extraction rates and express and conduct environmental studies based on these basin wide characteristics which should become part of the 'Terms of Reference'. **sedimentation**, in the geological sciences, process of deposition of a solid material from a state of suspension or solution in a fluid (usually air or water). Broadly defined it also includes deposits from glacial ice and those materials collected under the impetus of gravity alone, as in talus deposits, or accumulations of rock debris at the base of cliffs. The term is commonly used as a synonym for sedimentary petrology and sedimentology.

The physics of the most common sedimentation process, the [settling](#) of solid particles from fluids, has long been known. The [settling velocity equation](#) formulated in 1851 by [G.G. Stokes](#) is the classic starting point for any discussion of the sedimentation process. Stokes showed that the terminal settling velocity of spheres in a fluid was inversely proportional to the fluid's viscosity and directly proportional to the density difference of fluid and solid, the radius of the spheres involved, and the force of gravity. Stokes' equation is valid, however, only for very small spheres (under 0.04 millimetre [0.0015 inch] in diameter) and hence various modifications of Stokes' law have been proposed for nonspherical particles and particles of larger size.

No settling velocity equation, however valid, provides a sufficient explanation of even the basic physical properties of natural sediments. The grain size of the clastic elements and their sorting, shape, roundness, fabric, and packing are the results of complex processes related not only to the density and viscosity of the fluid medium but also to the translational velocity of the depositing fluid, the turbulence resulting from this motion, and the roughness of the beds over which it moves. These processes also are related to various mechanical properties of the solid materials propelled, to the duration of sediment transport, and to other little-understood factors.

Sedimentation is generally considered by geologists in terms of the textures, structures, and fossil content of the deposits laid down in different geographic and geomorphic environments. Great efforts have been made to differentiate between continental, near-shore, marine, and other deposits in the geologic record. The classification of environments and criteria for their recognition is still a subject of lively debate. The analysis and interpretation of ancient deposits has been advanced by the study of modern sedimentation. Oceanographic and limnologic

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expeditions have shed much light on [sedimentation](#) in the Gulf of Mexico, the Black Sea, and the Baltic Sea, and in various estuaries, lakes, and fluvial basins in all parts of the world.

Chemical sedimentation is understood in terms of chemical principles and laws. Although the famous physical chemist [J.H. van't Hoff](#) applied the principles of phase equilibria to the problem of crystallizing brines and the origin of salt deposits as early as 1905, little effort was made to apply physical chemistry to the problems of chemical sedimentation. More recently, however, there has been investigation of the role of the redox (mutual reduction and oxidation) potential and pH (acidity–alkalinity) in the precipitation of many chemical sediments, and a renewed effort has been made to apply known thermodynamic principles to the origin of anhydrite and gypsum deposits, to the chemistry of dolomite formation, and to the problem of the ironstones and related sediments.

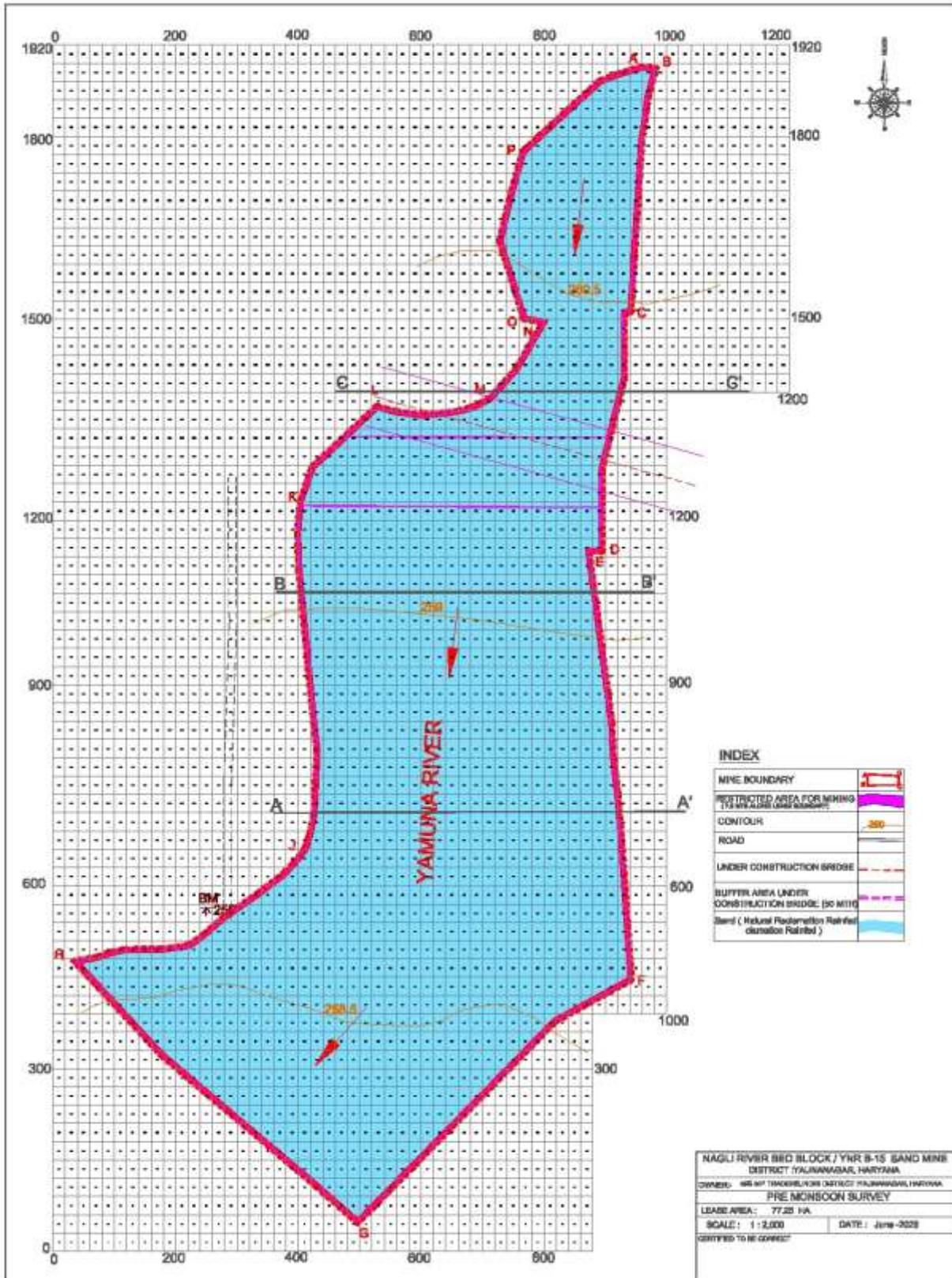
The factors which affects the “Computation of Sediment” :-

- a) Geomorphology & Drainage Pattern : The following geomorphic units plays important role :
  - Structural Plain
  - Structural Hill
  - Structural Ridge
  - Denudation Ridge & Valley
  - Plain & Plateau of Gangetic plain
  - Highly Dissected pediment
  - Un dissected pediment
- b) Distribution of Basin Area River wise ( Area in Sq. Km or Sq. Miles)
- c) Drainage System/Pattern of the area (Drainage Density = Km/Sq. Km of Yamuna River)
- d) Rainfall & Climate : Year wise Rainfall data for previous 10 years of Yamuna Basin/River
- e) As per Dandy & Bolton study “Sediment Yield” can be related to i) Catchment Area and ii) Mean Annual Run-off

**7. Approach & Methodology Followed for Replenishment Study of Nagli Block B-YNR-15 (Minor Mineral Sand Mine):-**

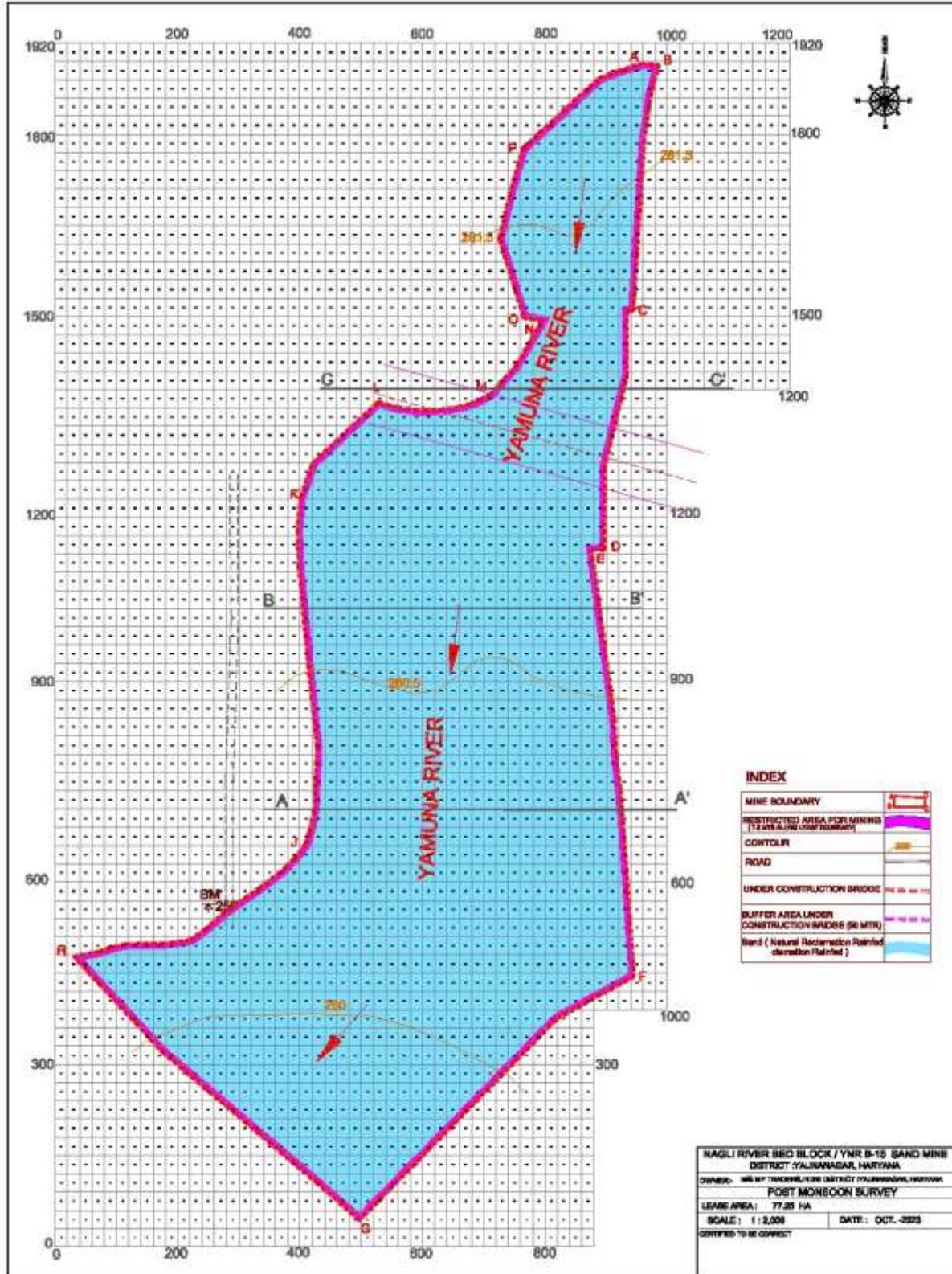
- a) Pre-monsoon survey of River bed with the help of GPS and Drone
- b) Grid pattern 30 m x 20 m (30 m along the length of the river and 20 m along width of the river) or part thereof.
- c) To draw pre-monsoon contour map (Base map considered as per approved mining plan)
- d) Post-monsoon survey of River bed with the help of GPS and Drone
- e) Same Grid pattern (30 m x 20 m) or part thereof was considered for survey.
- f) To draw post-monsoon contour map (Base map considered as per approved mining plan)
- g) To draw composite sections of Pre and post monsoon maps. This will determine the depth and volume of sand replenished.
- h) Finally to calculate the volume of sand with grid pattern of 30 m x 20 m multiplied by depth of replenishment.
- i) The tonnage of replenishment will be volume of sand multiplied by density of sand (which is 2 T per Cubic m)

**a) Pre-monsoon Contour Map (Grid Pattern : 30m x 20m or Part Thereof))**

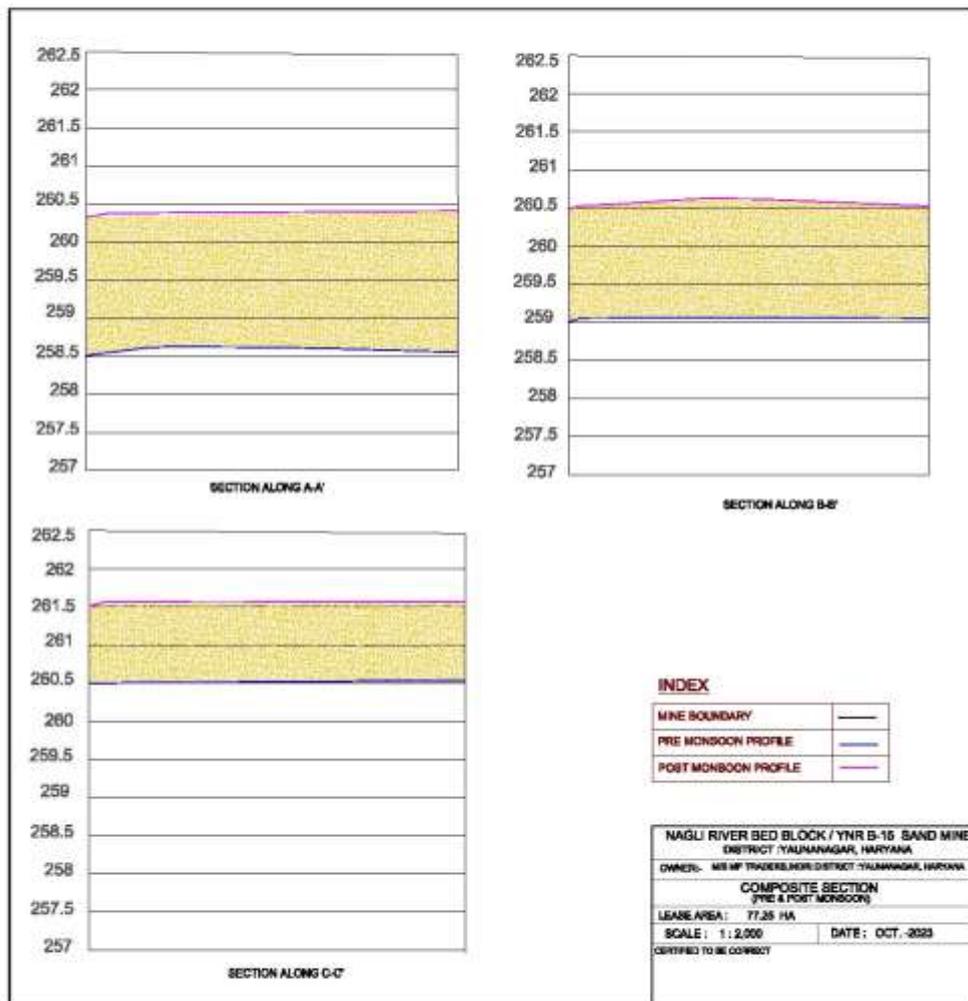


Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)

**b) Post-monsoon Contour Map (Grid Pattern : 30m x 20m or Part Thereof)**



c) Composite section of Pre and Post Monsoon Contour Map



Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)

**a) Tonnage calculation of Sand Replenished.**

| SL | Grid | Grid Area | Pre Monsoon Elevation | Post Monsoon Elevation | Difference of Elevation (Pre And Post Monsoon) in m | Tonnage |
|----|------|-----------|-----------------------|------------------------|---|---------|
| 1  | 69   | 20        | 258.5                 | 260                    | 1.5   | 60      |
| 2  | 112  | 200       | 258.5                 | 260                    | 1.5   | 600     |
| 3  | 113  | 580       | 258.5                 | 260                    | 1.5   | 1740    |
| 4  | 114  | 450       | 258.5                 | 260                    | 1.5   | 1350    |
| 5  | 115  | 50        | 258.5                 | 260                    | 1.5   | 150     |
| 6  | 154  | 50        | 258.5                 | 260                    | 1.5   | 150     |
| 7  | 155  | 580       | 258.5                 | 260                    | 1.5   | 1740    |
| 8  | 156  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 9  | 157  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 10 | 158  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 11 | 159  | 580       | 258.5                 | 260                    | 1.5   | 1740    |
| 12 | 160  | 250       | 258.5                 | 260                    | 1.5   | 750     |
| 13 | 196  | 20        | 258.5                 | 260                    | 1.5   | 60      |
| 14 | 197  | 400       | 258.5                 | 260                    | 1.5   | 1200    |
| 15 | 198  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 16 | 199  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 17 | 200  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 18 | 201  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 19 | 202  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 20 | 203  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 21 | 204  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 22 | 205  | 350       | 258.5                 | 260                    | 1.5   | 1050    |
| 23 | 206  | 50        | 258.5                 | 260                    | 1.5   | 150     |
| 24 | 238  | 20        | 258.5                 | 260                    | 1.5   | 60      |
| 25 | 239  | 300       | 258.5                 | 260                    | 1.5   | 900     |
| 26 | 240  | 580       | 258.5                 | 260                    | 1.5   | 1740    |
| 27 | 241  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 28 | 242  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 29 | 243  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 30 | 244  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 31 | 245  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 32 | 246  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 33 | 247  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 34 | 248  | 600       | 258.5                 | 260                    | 1.5   | 1800    |
| 35 | 249  | 600       | 258.5                 | 260                    | 1.5   | 1800    |

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|        |      |     |       |       |   |         |
|--------|------|-----|-------|-------|---|---------|
| 1254   | 3094 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1255   | 3095 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1256   | 3096 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1257   | 3097 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1258   | 3098 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1259   | 3099 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1260   | 3100 | 580 | 260.5 | 261.5 | 1 | 1160    |
| 1262.5 | 3153 | 200 | 260.5 | 261.5 | 1 | 400     |
| 1262   | 3154 | 50  | 260.5 | 261.5 | 1 | 100     |
| 1263   | 3155 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1264   | 3156 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1265   | 3157 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1266   | 3158 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1267   | 3159 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1268   | 3160 | 580 | 260.5 | 261.5 | 1 | 1160    |
| 1269   | 3214 | 20  | 260.5 | 261.5 | 1 | 40      |
| 1270   | 3215 | 300 | 260.5 | 261.5 | 1 | 600     |
| 1271   | 3216 | 580 | 260.5 | 261.5 | 1 | 1160    |
| 1272   | 3217 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1273   | 3218 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1274   | 3219 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1275   | 3220 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1276   | 3221 | 50  | 260.5 | 261.5 | 1 | 100     |
| 1277   | 3276 | 50  | 260.5 | 261.5 | 1 | 100     |
| 1278   | 3277 | 500 | 260.5 | 261.5 | 1 | 1000    |
| 1279   | 3278 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1280   | 3279 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1281   | 3280 | 600 | 260.5 | 261.5 | 1 | 1200    |
| 1282   | 3281 | 200 | 260.5 | 261.5 | 1 | 400     |
| 1283   | 3338 | 100 | 260.5 | 261.5 | 1 | 200     |
| 1284   | 3339 | 200 | 260.5 | 261.5 | 1 | 400     |
| 1285   | 3340 | 300 | 260.5 | 261.5 | 1 | 600     |
| 1286   | 3341 | 300 | 260.5 | 261.5 | 1 | 600     |
|        |      |     |       |       |   | 2289344 |

### **Conclusion**

Replenishment Study for the year 2023 reveals that there is replenishment (Natural Reclamation Rainfed Water Containing Sand) of approximately 22, 89,344 MT of sand.

Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)

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**d) Site Photographs**



Replenishment Study Report for Sand Mine located at Nagli Block, Yamuna Nagar YNR-B-15, Distt: Yamunanagar (Haryana) for production capacity of 22.4 Lakh TPA, Lease Area 77.25 ha. (Period : Pre & Post Monsoon-2023)



**Department of Mines and Geology Haryana  
30-Bays Building, Sector-17, Chandigarh.**

Registered

From

The Director General,  
Mines & Geology Department, Haryana  
30 Bays building, Sector-17,  
Chandigarh.

To

M/s MP Traders,  
Near Nirankari Colony  
Karnal Raod, Indri.

Memo No. DMG/IIY/Cont/Nagli Block/YNR B 15/2016/5414  
Dated Chandigarh, the 20.10.2016.

**Subject:** Acceptance of the highest bid/in respect of the Sand minor mineral mines of "Nagli Block/YNR B 15" having Tentative Area of 77.25 hectares in the district Yamuna Nagar, offered in e-auction held on 30.08.2016 and 31.08.2016 and issue of Letter of Intent (LoI)-regarding.

You participated in the in the e- auction held on 30.08.2016 and 31.08.2016 on the State Government web portal <https://haryanaeprocurement.gov.in> after accepting the terms and conditions of the auction notice DMG/HY/e Auction/YNR/2015/4272 dated 08.08.2016 in order to obtain mining contracts of minor mineral mines of the district Yamuna Nagar. You offered the highest bid of Rs. 04,01,50,000/- [Rs. Four crore one lakh fifty thousand only] per annum, against the Reserve Price of Rs. 04,01,00,000/- per annum, for obtaining the Mining Contract of Minor Mineral Mines namely 'Nagli Block/YNR B 15' for extraction of Sand having tentative area of 77.25 hectares. The details of the khasra numbers of the tentative area under above said Mining Block is attached as Annexure 'A'.

2. You are hereby informed that the State Government has accepted the highest bid of Rs. 04,01,50,000/- [Rs. Four crore one lakh fifty thousand only] per annum offered by you in respect of the above said minor mineral mines of 'Nagli Block/YNR B 15' under the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012 (State Rules). Accordingly, you have become the successful bidder in respect of 'Nagli Block/YNR B 15' of the district Yamuna Nagar.

3. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour in respect of the Mining Block/area namely 'Nagli Block/YNR B 15' subject to the following terms and conditions:

(i) The period of contract shall be 10 years and the same shall commence with effect from the date of grant of environmental clearance by competent authority or on





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- (vii) You shall execute an Agreement Deed in Form MC-I appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Mineral & Prevention of Illegal Mining Rules-2012 (the State Rules 2012) within a period of 90 days from the date of issuance of this communication/ grant of Lol;
- (viii) It may be pointed out that as per existing applicable rates the contract agreement had to be executed on **Non Judicial Stamp papers worth Rs. 16,12,900/- (Rs. Sixteen lakh twelve thousand nine hundred only)**. However, you are aware that M/s Om Minerals, one of the Lol holders (who participated in the auctions held in December 2013) has filed a CWP No.7991 of 2014, before the Hon'ble Punjab & Haryana High Court. Further a few other similarly situated Lol holders have also filed separate CWP's before the Hon'ble Punjab and Haryana High Court challenging demand/ levy of Stamp Duty on execution of 'Contract Agreement'. The said matter is still pending for adjudication. Accordingly, the present auction was conducted subject to outcome of said cases. **Therefore, the charging of stamp duty for the execution of contract agreement shall be as per final outcome of the said CWP's.**
- (ix) The Contract Agreement would also be required to be got Registered on payment of the applicable Registration fee;
- (x) In case you fail to execute the Agreement Deed within the prescribed period of 90 days, this Lol shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to **Rs. . 60,22,500/-** being the 15% of the annual bid amount, shall be recovered as arrears of land revenue and, you, as the Lol holder/ defaulter, shall be debarred from participation in any future auctions for a period of 5 years;
- (xi) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect;
- (xii) After execution of Agreement, either before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of this Lol, whichever is earlier, in case of failure to deposit the balance 15% amount towards security [as required under clause (v) above] the acceptance of bid/issuance of Lol/execution of agreement shall be deemed to have been revoked and 10% amount



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deposited towards as initial bid security at the time of auction shall stand forfeited. Further, un-paid 15% amount towards security shall be recovered as arrears of land revenue and you shall be barred from participation in any subsequent bids for a period of 5 years;

- (xiii) You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract Agreement;
- (xiv) You shall also deposit/ pay an additional amount equal to 10% of the due contract money along with the monthly installments towards the '**Mines and Minerals Development, Restoration and Rehabilitation Fund**'.
- (xv) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of income tax act in addition to contract money, payable as per terms and conditions of contract agreement.
- (xvi) On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- (xvii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per chapter 10 of the State Rules for the "Mining Block" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, mines & Geology, in this behalf.
- (xviii) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the Lol holder/mining contractor for the Mining Block from the Competent Authority as permitted by the competent Authority required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, GoI and guidelines/ circulars issued in this behalf;
- (xix) The Mining contractor to whom mining rights have been granted through this contract would also be liable to pay the following to the landowners to undertake mining operations:
  - (a) Annual rent in respect of the land area blocked under the concession but not being operated, and



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- (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xx) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "Haryana Minor Mineral Concession, Stocking, and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";
- (xxi) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time;
- (xxii) The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid license as per provisions contained in Chapter 14 of the State Rules;
- (xxiii) The contractor shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;
- (xxiv) Following are the general/ special conditions applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:
- (a) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten times the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
- (b) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him;
- (c) The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation;
- (d) Mining shall be restricted within the central  $\frac{3}{4}$ th width of the river/ rivulet;



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**30-Bays Building, Sector-17, Chandigarh.**

- (e) No mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 meters in case of Tangri, Markanda and Ghaggar and 100 meters on either side of all other rivers/ rivulets. (This clause is applicable for mining outside river bed area);
- (f) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
- (xxv) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf. Further, the depth of excavation of mineral shall not exceed nine meters (9m) at any point of time.(This clause is applicable for mining outside river bed area);
- (xxvi) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;
- (xxvii) The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
4. Accordingly, for the time being you are advised to submit the Draft Contract Agreement on Form MC-I (in Five copies) appended to the State Rules-2012, on **plain papers** along with other requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the LoI. You should also furnish an affidavit to the effect that you will immediately deposit the requisite stamp duty as per out of the related Court cases as stated under para 3(viii) above.



*R.K. Sharma*  
 Mining Engineer,  
 for Director General Mines & Geology,  
 Haryana.  
 Page 6 of 7

**Annexure-A****Nagli Block/ YNR B 15**

1//18min, 19, 21, 22, 23min 5//1, 2, 3min, 8min, 9, 10, 11, 12, 13min. 18min. 19, 20, 21, 22, 23min. 6//5, 6, 15, 16, 25. 11//5, 6, 14, 15, 16, 17, 18, 19, 20min. 21, 22, 23, 24, 25. 12//1, 2, 9, 10, 11, 12min, 19min, 20, 21, 22min. 21//1, 2min, 9min, 10, 11, 20, 21. 22//1 to 25. 23//4min, 5, 6, 7min, 14min, 15, 16, 17min, 24min, 25. 28//4min, 5, 6, 7min, 14min, 15, 16, 17min, 24min, 25. 29//1 to 25. 30//1, 10, 11, 20, 21. 37//1, 10, 11, 20, 21min, 38//1 to 24, 25. 39//4min, 5, 6, 7, 8min, 12min, 13, 14, 15, 16, 17, 18, 19, 20min, 21, 22, 23, 24, 25. 40//16min, 17min, 24, 25. 41//5 42//1 to 9, 10, 12, 13 to 17, 18, 24, 25. 43//1, 2, 3, 4, 8, 9, 10, 11, 12, 20, 19, 21. 44//1, 45//5.

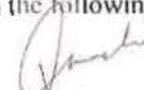


**CONSENT LETTER FROM APPLICANT (Annexure-2)**

The Mining Plan & Progressive Mine Closure Plan in respect of Sand (Minor Minerals) Mines of "Nangli Block/YNR B15", Village-Nangli, District-Yamuna Nagar, Haryana having area of 77.25 Ha. By M/s. M.P. Traders Prop. Vedpal Mandhan, has been prepared by S.N. Sharma bearing "Recognized Qualified Person" registration no. RQP/DDN/0135/2001-A.

We request "The Director Mines and Geology, Haryana" to make further correspondence regarding modification of the Mining Plan with the said RQP on the following address:

Mr. S.N. Sharma  
RQP/DDN/0135/2001-A.  
First Floor, 282 sector 11 D, DLF,  
Faridabad -121006 (Haryana)  
Mobile: 09560848579  
E-mail: snsharma@jbbtechnocrat.com

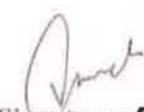
  
M/s M.P. Traders Prop. Vedpal Mandhan  
Karnal Road, Indri  
District-Karnal, Haryana

We also authorize Mr. S.N. Sharma to make correspondence with your office.

I hereby undertake that the Mining Plan in respect of the above area prepared by RQP be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

Place: Gurgaon

Date:

  
Signature of the Applicant



**Speed Post/Online****F. No. J-11015/214/2016-IA.II (M)****Government of India****Ministry of Environment, Forest & Climate Change****Impact Assessment Division**

3<sup>rd</sup> Floor, Vayu Wing,  
Indira Paryavaran Bhawan,  
Jorbagh Road, Aliganj,  
New Delhi-110 003  
E-mail: s.kumar1958@gov.in  
Tele: 011-24695304

**Dated: 09<sup>th</sup> April, 2018**

To,

**M/s M.P. Traders**

Sh. Vedpal Mandhan,  
Near Nirankari Colony,  
Karnal Road, Indri

**Sub.: Sand Mine of M/s M.P. Traders located at Nagli Block, Yamuna Nagar B-15, Tehsil Radaur, District Yamuna Nagar, State Haryana for production capacity of 22.4 Lakh TPA (ROM) in 77.25 ha. of Mine lease area -Environment Clearance regarding.**

**Reference:** Online Application IA/HR/MIN/59926/2016

Sir,

This has reference to above mentioned online application of M/s M.P. Traders, for mining of Sand (Minor Mineral) with proposed production capacity of 22.4 Lakh TPA (ROM). The mine lease area is located at Nagli Block, Yamuna Nagar B-15, Tehsil Radaur, District Yamuna Nagar, State Haryana in the mine lease area of **77.25 ha.** The mine lease area lies on river bed of Yamuna River. The co-ordinates of Mine Lease area are- latitude and longitude: Pillar No. A-N 29° 58' 29" E 77° 13' 47" Pillar No. B -N 29° 58' 30" E 77° 13' 50.5" Pillar No. C- N 29° 58' 16" E 77° 13' 48.5" Pillar No. D- N 29° 58' 02" E 77° 13' 46" Pillar No. E- N 29° 58' 02" E 77° 13' 45" Pillar No. F- N 29° 57' 38" E 77° 13' 45" Pillar No. G- N 29° 57' 24" E 77° 13' 37" Pillar No. H- N 29° 57' 38" E 77° 13' 13" Pillar No. I- N 29° 57' 40" E 77° 13' 20.5" Pillar No. J- N 29° 57' 46" E 77° 13' 27" Pillar No. K- N 29° 58' 06" E 77° 13' 28" Pillar No. L- N 29° 58' 10" E 77° 13' 32" Pillar No. M- N 29° 58' 10" E 77° 13' 39" Pillar No. N- N 29° 58' 15" E 77° 13' 43" Pillar No. O- N 29° 58' 15" E 77° 13' 42" Pillar No. P- N 29° 58' 25" E 77° 13' 42".

2. The proponent submitted the proposal along with Form-I and PFR online on 24<sup>th</sup> October, 2016 to Ministry for seeking the Terms of References (TOR), accordingly, the proposal was considered by the Expert Appraisal Committee in its meeting held on 15<sup>th</sup>- 16<sup>th</sup> December, 2016 to determine the Terms of Reference (TOR) for undertaking detailed EIA study. The TORs were issued vide letter no. J-11015/214/2016-IA.II (M) dated 16<sup>th</sup> January, 2017. The Proponent submitted

the EIA/EMP Report online to Ministry for seeking environmental clearance. The proposal of EC was appraised in the EAC meeting held during 18-19<sup>th</sup> September, 2017 and 27-28<sup>th</sup> December, 2017 wherein the Committee deferred the proposal and sought additional information. PP in it's vide letter dated 09.01.2018 and 18.01.2018 submitted the requisite information as sought by EAC/Ministry along with DSR in the format as given in the notification dated 15.01.2016. The proponent also submitted a letter issued by DMG, Haryana confirming that DSR submitted by the Project Proponent to the Committee is the final DSR. Accordingly the proposal for Environmental Clearance was appraised before the Expert Appraisal Committee in its 27<sup>th</sup> Meeting held during January 18-19, 2018 wherein the Committee recommended the proposal along with additional conditions for Environmental Clearance.

3. The mine lease area lies on river bed of Yamuna River in District- Yamuna Nagar (Haryana). Total M.L. area is 77.25 ha which is non-forest land. The lease has been granted in favor of M/s. M.P. Traders by the Director, Department of Mines & Geology, Haryana vide memo no.- DMG/ HY/ Cont/ Nagli Block/ YNR B 15/ 2016/ 5414 dated 20.10.2016 for a period of 10 years Mining Plan and Progressive Mine Closure Plan was approved by Department of Mines and Geology, Haryana vide memo No. DMG/HY/MP/MP/ Nagil Block/YNR-B-15/2016/927 dated 06.03.2017.

4. The Project Proponent (PP) submitted that the total water requirement will be 187 KLD(170.8KLD for dust suppression, 6.5 KLD for domestic use and 10.0KLD for plantation) which will be sourced from the ground water. The proponent reported that the permission from Central Ground Water Authority.

5. Project Proponent submitted that No liquid effluent will be generated at the mine site due to the mineral excavation. Only domestic waste water will be generated from mine office etc. which will be disposed of in septic tank via soak pits. The mining lease is a part of the river bed of Yamuna River in Tehsil- Radaur, District Yamuna Nagar (Haryana). The proposed activity is to take place in dry part of the river bed where the excavated sand will be replenished during rainy season every year and hence there will be no change in land use. There will be no OB or waste generation as the sand is exposed in the river bed. But, at the later stage, if any soil or waste will be obtained during mining, then the same will be stored with proper protection and will be used for reclamation (plantation).

6. Project Proponent submitted that the Method of mining will be carried out by open cast mechanized method. Light weight excavators will be used for digging and loading of mineral and tippers. No OB/ waste material will be produced. No drilling/ blasting is required as the material is loose in nature. Proper benching of 3.0 m height will be maintained. The proponent submitted that sufficient number of water tankers will be engaged for spraying of water on the haul roads. Initially the water will be sprayed at maximum intensity of 2L/m<sup>2</sup> (100% intensity) and quantity of the water will be further reduced to 20% in the subsequent cycles. Roads in the lease area for the movement of loaded trippers/ trucks will not have slopes more than 1 in 20. Extraction activities will start in the blocks from the upstream side to the downstream side. This will not obstruct the movement of water, if any, during monsoon period in the river course. Approach roads from this block are as already described earlier will be merging with permanent tar roads on both sides of the river for transportation of the mineral to final destinations.

7. Project Proponent reported that Baseline data is collected for Post Monsoon Season i.e. 1st December 2016 to 28th February 2017 and the Air, Noise, Soil and water quality are within permissible limits. The GLC in worst case scenario for handling 22.4 Lakh TPA(ROM) will be between 90-121.3 $\mu\text{g}/\text{m}^3$  for PM10 and 46.4-51.39  $\mu\text{g}/\text{m}^3$  for PM2.5. The GLC after adopting mitigation measures will be between 86.9-97.6  $\mu\text{g}/\text{m}^3$  for PM10 and 46.0-49.8  $\mu\text{g}/\text{m}^3$  for PM2.5, which is well within the prescribed limits. The proponent submitted that in order to control the traffic density the transportation of the mineral will be done through five dedicated haul roads. Mineral will be transported through road. Proponent submitted that considering the demand of the mineral and in order control the emission level and reduce the water requirement the quantity of the mineral to be extracted if further reduced from 28.0 Lakh TPA(ROM) to 22.4 Lakh TPA(ROM).

8. The proponent submitted that before starting the mining operation, initial level (baseline data) of the mining site will be taken, for this purpose section will be cut at 30 meter interval along the length of the river and at each section line levels will be taken at an interval of 5-20 meters depending on the width of the river. The proponent submitted that the baseline data so collected will be submitted to the Ministry within one month of the grant of EC. The proponent submitted that for annual replenishment study reputed institute/Government agency will be engaged.

9. Project Proponent has reported that there is no National Park and Wildlife Sanctuary with in the 10 Km radius of project site and project site is outside National Park, Sanctuary' Biosphere Reserve, Tiger/Elephant Reserve or notified Eco-sensitive zones falling within territory of in Haryana boundary. PP also submitted DFO letter no. 7892 dated 30.3.2017 mentioning the same. One species of schedule-I and two species of Schedule-II were observed during study. Subsequently, a budget of ₹ 10.00 Lakhs has been earmarked for conservation of wildlife.

10. The Project Proponent submitted that the green belt shall be developed as per approved eco-friendly mine lease plan and as per CPCB guidelines. The project proponent shall also develop greenbelt in the premises of the schools, hospitals and also carries out the avenue plantation in the vacant areas along roads. The greenbelt shall be developed by planting saplings per year. Indigenous species with the consultation of the State Forest Department shall be planted and maintained. PP also reported that 7,800 trees will be planted per year that means approx. 39000- 40000 trees will be planted in five years. Only local species of trees will be planted after consultation with DFO. The Plantation will also be done along with the road of transportation, premises of Gram Panchayat Bhawan, Hospitals, schools etc.

11. The public hearing was conducted on 23.05.2017 at 12.00 am at Mine Site in Village Nagli (Yamuna Nagar) under the chairmanship of Deputy Commissioner, Yamuna Nagar. The major issues raised during the Public Hearing are employment generation, arrangement for health check-up of mine workers, benefit of the project, no. of trees to be planted, proper compensation for the land, providing mineral on concessional rate to villagers, what kind of pollution to be generated due to mining activities, provision of social development of the village and providing sand to the villagers free of cost etc. PP agreed to comply the all the conditions which were raised by Public Hearing.

12. The cost of the Project is Rs. ₹ 9 Crore/-. The Proponent has earmarked capital cost for implementing Environment Management Plan will be ₹66.5 Lakh and recurring cost will be 36.6 Lakh/annum. ₹99.10 Lakh (Capital Cost +recurring cost)

will be spent on implementation of the Environmental Management Plan in first year and thereafter, ₹ 36.6 Lakh will be spent annually on Environmental Management Plan. There is no litigation pending against the case. A total of 105 persons will be employed in the mine. The proponent submitted that in total 5 persons will be engaged for implementation of the Environmental Management Plan and budget for the same will be ₹ 12 Lakh/annum

13. In view of the above the proposal was re-considered in the EAC meeting held during 18-19<sup>th</sup> January, 2018 wherein the Committee deliberated at length the information submitted by Project Proponent and **recommended** the Proposal along with additional conditions for mining of Sand (Minor Mineral) with proposed production capacity of 22.4 Lakh TPA (ROM) for the mine lease area of 77.28ha, located at Village- Nagli Block, Yamuna Nagar B-15, Tehsil Radaur, District Yamuna Nagar, State Haryana.

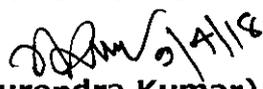
14. The Ministry of Environment, Forest & Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and hereby accords the environmental clearance under the provisions thereof to the above mentioned proposal for **mining of Sand (Minor Mineral) with proposed production capacity of 22.4 Lakh TPA (ROM). The mine lease area is located at Nagli Block, Yamuna Nagar B-15, Tehsil Radaur, District Yamuna Nagar, State Haryana** subject to compliance of the followings terms and conditions and environmental safeguards mentioned below:-

#### **A. Additional Conditions**

- (i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Haryana, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project;
- (ii) This Environmental Clearance is subject to obtaining permission from CGWA for withdrawal of ground water;
- (iii) No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available;
- (iv) The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Haryana and effectively implement all the conditions stipulated therein.;
- (v) The Project proponent shall submit the baseline data pertaining to initial levels of mining site before starting the mining operations and within one month of the grant of the EC. The levels shall be recorded by taking the section at an interval of 30 meters along the length of the river and at each section line levels shall be recorded at a distance of 5-20 meters as per width of the river;
- (vi) The Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc. The proponent should carry out replenishment study annually to ascertain the quantity of material replenished and production should not be more than the quantity replenished. In case the material replenished is more than the quantity mentioned in this Environmental Clearance then quantity that can be excavated is limited to 22.4 Lakh TPA (ROM). The proponent will submit

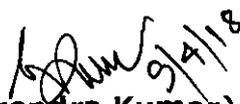
web site of the Ministry of Environment, Forest & Climate Change at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located Chandigarh.

11. The Ministry or any other Competent Authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
12. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
13. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Uttar Pradesh and any other Court of Law relating to the subject matter.
14. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
(Surendra Kumar)  
Scientist 'G'/Adviser

**Copy to:**

1. **The Secretary**, Ministry of Mines, Government of India Shastri Bhawan, New Delhi.
2. **The Secretary**, Department of Environment, Government of Haryana, Chandigarh.
3. **The Secretary**, Department of Forests, Government of Haryana, Chandigarh.
4. **The Secretary**, Department of Mines and Geology, Government of Haryana, Chandigarh
5. **The Addl. Chief Conservator of Forests**, Additional Principal Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh - 160030
6. **The Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
7. **The Chairman**, Haryana State Pollution Control Board, Plot No. C-11, Sector-6, Panchkula- 134109, Haryana
8. **The Member Secretary**, Central Ground Water Authority, A2, W- 3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
9. **The Controller General**, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur - 440 001
10. **The District Collector, Yamuna Nagar** District, State of Haryana.
11. **Guard File.**
12. **MoEF&CC website.**

  
(Surendra Kumar)  
Scientist 'G'/Adviser



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 313100422YAMCTO7901663**

**Dated:25/07/2022**

To.

M/s :M P Traders  
Nagli B 15 District Yamuna Nagar

Subject: Grant of consent to operate to M/s M P Traders.

Please refer to your application no. 7901663 received on dated 2022-06-14 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s M P Traders is here by granted consent as per following specification/Terms and conditions.

|                                     |                              |
|-------------------------------------|------------------------------|
| <b>Consent Under</b>                | BOTH                         |
| <b>Period of consent</b>            | 01/10/2022 - 30/09/2024      |
| <b>Industry Type</b>                | Mining and ore beneficiation |
| <b>Category</b>                     | RED                          |
| Investment(In Lakh)                 | 4.5300002                    |
| Total Land Area(Sq. meter)          | 0.0                          |
| Total Builtup Area(Sq. meter)       | 0.0                          |
| <b>Quantity of effluent</b>         |                              |
| 1. Trade                            | 0.0 KL/Day                   |
| 2. Domestic                         | 0.5 KL/Day                   |
| Number of outlets                   | 1.0                          |
| <b>Mode of discharge</b>            |                              |
| 1. Domestic                         | septic tank                  |
| 2. Trade                            | 0                            |
| <b>Domestic Effluent Parameters</b> |                              |
| 1. NA                               |                              |
| <b>Trade Effluent Parameters</b>    |                              |
| 1. NA                               |                              |
| Number of stacks                    | 1                            |
| <b>Height of stack</b>              |                              |
| 1. NA                               |                              |
| <b>Emission parameters</b>          |                              |
| 1. SPM                              | 100 mg/m <sup>3</sup>        |
| <b>Product Details</b>              |                              |
| 1. Sand (Minor Mineral)             | 7466.66 Metric Tonnes/day    |
| <b>Capacity of boiler</b>           |                              |
| 1. NA                               | Ton/hr                       |

|                             |                           |
|-----------------------------|---------------------------|
| <b>Type of Furnace</b>      |                           |
| 1. NA                       |                           |
| <b>Type of Fuel</b>         |                           |
| 1. NA                       |                           |
| <b>Raw Material Details</b> |                           |
| Sand (Minor Mineral)        | 7466.66 Metric Tonnes/Day |

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. Unit will comply the Order of NGT, New Delhi vide Dated 01.06.2016 & 06.06.2016 in the case of the OA NO 184/2013, 176/2016 & 272/2016 in the case of GURPREET SINGH BAGGA vs MoEF & CC and subjected to final outcome/decision of the court.
2. Unit if found involved in illegal mining CTO so granted will be revoked.
3. Unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/any other court.
4. Unit will run and maintain the APCM & green belt.
5. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.
6. The project proponent will carry out the mining by open cast mechanized method. Light weight excavator will be used for digging and loading of minerals and tippers.
7. Unit will implement the Environment Management plan and will submit the recurring cost involved as per EC Condition and will also submit the detail of 5 persons engaged for implementation of Environment Management Plan.
8. Unit will submit the details of permission from CGWA if withdrawing ground water.
9. The mining operation shall be restricted to above ground water table and it should not intersect with ground water table.
10. The excavation will be carried out upto maximum depth of 3 meter from the surface of mineral deposit and not less than 1 meter from the water level of the River channel which ever reached earlier.
11. CSR activities by companies including the mining establishments has become mandatory upto 2% of their financial Turn-over, Socio Economic Development of the neighbourhood Habitats could be planned and executed by the Project Proponent more systematically based on the "Need based door to door survey" by established Social Institutes/Workers. The report shall be submitted to the Ministry of Environment & Forest and its Regional Office located at Chandigarh on six monthly basis.
12. To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River

whichever is more will be left intact as no mining zone.

13. No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.

14. Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.

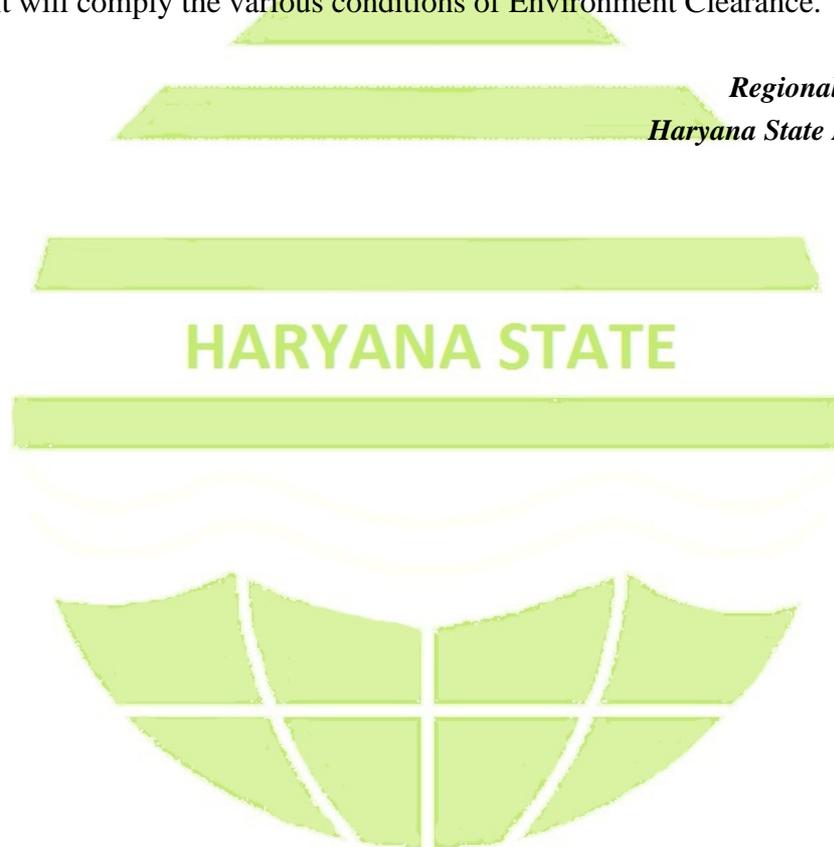
15. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.

16. Unit will comply with the traffic management plan.

17. Unit will do the sufficient no. of plantation as per commitment in EC. 18. Unit will provide the sufficient no. of sprinklers system and will maintain the same to for dust suppression and unit will also provide dedicated vehicles/tankers for water sprinkling.

19. Unit will comply the various conditions of Environment Clearance.

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 593 OF 2023**

**IN THE MATTER OF:**

MURSALEEN

...APPLICANT

STATE OF  
...RESPONDENTS

Versus  
HARYANA

& ORS

KNOW ALL to whom these present shall come  
I vedpal Mandhan S/o Man Singh do hereby appoint  
(herein after called by advocate/s) to be my/our Advocate in the above-noted case authorize him:-

**SAURABH RAJPAL, ADVOCATE  
OFFICE:-D-206, 2ND FLOOR, LAJPAT NAGAR I,  
NEW DELHI-110024  
E-9971792885**

**[Mail-advocatesaurabhrajpal@gmail.com](mailto:Mail-advocatesaurabhrajpal@gmail.com)**

**Mob:-7042700133, 9811104059**

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and /or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby Agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undersigned that I/We or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHERE OF** I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 21 day of February 2024  
Accepted subject to the terms of the fees



Advocate



For M. P. Traders

  
Prop.

Client